

Central Administrative Tribunal, Principal Bench

Original Application No.2752 of 1997

New Delhi, this the 25th day of May, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Puran Gope
S/o Shri Udai Nath,
Aged about 24 years
r/o Barrack No.14,
VIth Bn. Delhi Armed Police
Model Town-II
Delhi

- Applicant

(By Advocate - None)

Versus

1. Union of India

Through: The Secretary,
Ministry of Home Affairs,
Government of India, North Block,
New Delhi-110001

2. The Commissioner of Police,
Police Headquarters,
Near I.T.O.
New Delhi-110002

- Respondents

(By Advocate - Ms. Neelam Singh)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Applicant impugns the summary of allegations (Annexure 'A') as well as findings of the Enquiry Officer communicated to him vide disciplinary authority's order dated 11.11.97 (Annexure 'B').

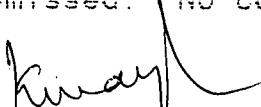
2. Shortly stated, upon a complaint being received that applicant had secured employment in Delhi Police as Constable upon submitting a false certificate claiming to belong to Scheduled Tribe community, a departmental proceeding was initiated against him on summary of allegations dated 3.12.96.

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3. The Enquiry Officer in his findings held the charge against the applicant of securing appointment as a Constable in Delhi Police by filing false caste certificate as proved beyond doubt. A copy of the enquiry officer's findings has been furnished to applicant vide disciplinary authority's memo dated 11.11.97 for representation, if any.

4. This OA is clearly premature as applicant has not impugned any final orders passed by the disciplinary authority on the findings of the enquiry officer and has also not exhausted the remedy of appeal against the disciplinary authority's order which is also available to him.

5. In the result, the OA warrants no interference at this stage and is accordingly dismissed. No costs.


(Kuldip Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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